

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The Delhi Development Authority has intimated that a sum of Rs. 160/- each was reimbursed to the allottees of those flats who had got the sinks installed at their own cost.

(c) & (d). The Delhi Development Authority has intimated that necessary instructions are being issued to reimburse a sum of Rs. 160/- each to such of the allottees as had been allotted a flat under March, 1978 advertisement and who have provided sinks in their flats at their own cost.

N.F.C. Teachers in Maharashtra

670. SHRI R. K. MHALGI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Government of Maharashtra have forwarded a case of the National Fitness Corps teachers regarding their pay scales for sanction in the first week of June, 1979;

(b) if so, what are the recommendations of the Government of Maharashtra in this regard; and

(c) the action which Government have taken or propose to take in the matter?

THE MINISTER OF EDUCATION, AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) Yes, Sir.

(b) The Government of Maharashtra had proposed, on the basis of the recommendations made by the Second Maharashtra Pay Commission and the Maharashtra Civil Services (Revised Pay) Rules, 1978, certain revised scales of pay for various categories of NDS instructional staff absorbed by the State Government with effect from 1st November, 1976.

(c) The proposals have been approved by the Central Government and it has been conveyed to the State Government.

Petro-Chemical Complex at Haldia

671. SHRIMATI GEETA MUKHERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the work relating to setting up of the proposed Petro-Chemical Complex at Haldia is running far behind the plan schedule; and

(b) if answer to (a) is in the affirmative, what is causing delay to such a vital component of West Bengal's industrial structure?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) No, Sir.

(b) Does not arise.

Shortage of Petroleum Products

672. SHRI MADHAVRAO SCINDIA:

SHRI SURAJ BHAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that during the last one year there was shortage of Petrol, Kerosene and Diesel throughout the country;

(b) if so, exact assessment by Government; and

(c) what steps are being taken to make it available in sufficient quantity?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Reports concerning shortage of Diesel and Kerosene have been received from different parts to the country from time to time during the last one year or so. In so far as petrol is concerned, there is no shortage as such.

(b) It is not possible to give the exact assessment of the quantum of shortage as it depends on several factors.

(c) The following steps have been taken by the Government to meet the situation of shortage:—

(i) Availability of Diesel and Kerosene is being augmented by additional imports.

(ii) Allocations of high speed diesel and kerosene to the States and Union Territories have been increased for the month of March, 1980.

(iii) Improvement in the rail movement of petroleum products is being effected by pressing more tank wagons into service reducing the turn around time of tank wagons and according a higher priority to the movement of those wagons over goods and passenger services.

(iv) During March, 1980 road-bridging of products is also being maximised.

(v) Utilizing the Haldia-Barauni-Kanpur pipelines for the movement of kerosene and diesel to the maximum extent.

(vi) Advising the State Governments to regulate the distribution of diesel and kerosene under the Essential Commodities Act and the rules and Orders framed thereunder and to take stern action against those indulging in hoarding and blackmarketing. The State Governments have also been advised to consider invoking the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act for prevention of those malpractices.

Telephone Service in Asansol, Burnpur etc.

673. SHRI SAIFUDDIN CHOUDHURY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the steps taken by Government to improve the telephone service of Asansol, Burnpur, Kulti, Raniganj, Durgapur area; and

(b) the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) A review was made by Senior Telecom. Officers about the telephone ser-

vices of these areas. They have identified the problems and recommended solutions to improve the situation. After these steps have been taken the services have improved to a certain extent.

(b) The following steps have been taken to improve the situation:—

1. Posting of a trained officer as Officer-in-charge, and adequate trained staff for the maintenance of the trunk automatic exchange.

2. Attending to faults of the Central A/C Plant of Asansol TAX and commissioning of additional room air-conditioners to augment the air-conditioning capacity of the A/C Plant so that the exchange equipment functions properly.

3. Procurement of essential spares required by Asansol TAX on a special footing.

4. Improvement of the maintenance of Asansol TAX, Asansol MAX-I and other exchanges in this area, by systematic routine maintenance and fault clearance cycles.

As a result of this, further improvement is expected.

Proper Use of Plot of Land in Shanti Niketan Colony, New Delhi

674. SHRI NIHAL SINGH: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 131 on the 9th July, 1979 re: land in Shanti Niketan Colony, New Delhi reserved for School building as a place of public convenience and state:

(a) the progress so far made in putting this plot to proper use;

(b) whether over the last more than 10 years, it is still being used as a place of public convenience both for humans and bovines thus causing constant environmental hazard apart from serving as a rendezvous for un-social elements;